

By e-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/ 2385 /A

From :- Shri M. K. Kalita,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
District & Sessions Judge,
Hailakandi.

Dated Guwahati, the ²³ April, 2018.

Sub:- **Earned Leave and station leave permission.**

Ref:- Your letter No. JHD.-1/2018/09/1105, dtd. 18.04.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for 8 (eight) days Earned Leave w.e.f. 03.05.2018 till 10.05.2018 along with station leave permission, with your official vehicle, at your own cost, from the evening of 02.05.2018 till the morning of 11.05.2018 has been granted/rejected. Further, You have/hav~~n~~t been allowed to hand over the charge of your Court and Office to the Civil Judge & Asstt. Sessions Judge, Hailakandi.

Yours faithfully,

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-165/2014/ /A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application form in prescribed format in respect of the concerned officer is sent herewith for necessary action.
2. The Civil Judge & Asstt. Sessions Judge, Hailakandi.

Sd/—

REGISTRAR (VIGILANCE)